

Misuse of facilities by large scale units

978. DR. 7. A. AHMAD :

SHRI S. K. UMARAN :

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that many large scale units have directly or indirectly set up small scale units for usurping the facilities offered to small scale sector; and

(b) if so, the details thereof and the measures proposed to be taken to prevent such practice?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA) : (a) and (b) There is no ban against large scale units setting up small scale units and getting such units registered with the Directors of Industries of the State Governments concerned provided they have a separate legal entity. However, to prevent mis-utilisation of facilities to which the genuine small scale units are entitled, it has been suggested to the State Governments that the small scale units set up or controlled by large scale undertakings would not get any of the special assistance to which genuine small scale units are entitled under the Government's programme for development of small scale industries.

Meeting with Indian Film Directors

979. SHRI BHOLA PRASAD : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether he had met some Indian film directors on November 16, 1974 at New Delhi; and

(b) if so, the details of the discussion held with them?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM HI SINHA) : (a) Yes, Sir.

(b) The film policy in general was discussed at the meeting. The views of the directors were ascertained with regard

to various issues. The policy of Government will be formulated keeping these views along with various others which are available with the Government.

Electricity rates in Delhi

980. SHRI YOGENDRA SHARMA : Will the Minister of ENERGY be pleased to state :

(a) whether there is a proposal under Government's consideration to increase the electricity rates in Delhi; and

(b) if so, the reasons therefor?

THE MINISTER OF ENERGY (SHRI K. C. PANT) : (a) and (b) The Municipal Corporation Delhi and D.E.S.U. authorities are competent to fix electricity rates in Delhi. It is understood that a proposal to increase the rates because of the rise in costs of generation and distribution is under their consideration.

Captive power generating sets

981. SHRI YOGENDRA SHARMA : Will the Minister of ENERGY be pleased to state :

(a) whether there is a proposal under Government's consideration for setting up captive power generating sets at different industrial establishments; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD) : (a) There is no such general proposal.

(b) Does not arise.

CBI enquiry into the misuse of DMC's funds

982. SHRI L. MAHAPATRO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the CBI has submitted its report into the alleged misuse of Delhi Municipal Corporation funds in the Karol Bagh and Civil Lines Zones; and

(b) if so, the details thereof and the action Government have taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b) CBI has completed the enquiries into some specific cases and in other investigations are going on. In cases where the enquiries have been completed, CBI has recommended prosecution of one Executive Engineer, two Zonal Engineers, two Junior Engineers, one mason (who was doing ministerial work) and 3 Municipal Contractors, under various sections of the law. Sanction of the Corporation is being sought for prosecuting the accused Municipal employees. In another case, a complaint under Sections 182 IPC and 420 IPC has been filed in the Court of Chief Judicial Magistrate, Delhi against a Contractor and departmental action against an Executive Engineer has been recommended to the Corporation.

Employment opportunities for local people

983. SHRIMATI SUSHILA SHANKAR
ADIVAREKAR :

SHRIMATI SUMITRA G. KULKARNI :

SHRIMATI PRATIBHA SINGH :
SHRI SHYAMLAL GUPTA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Karnataka Government have taken up with the Central Government the question of evolving a national policy regarding employment opportunities to "local people" ;

(b) whether Government have taken any decision in the matter : and

(c) the names of States which have reserved certain percentage of jobs for their local residents ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) The Karnataka

Government have given such a suggestion.

(b) No decision has yet been taken in the matter.

(c) The Governments of Maharashtra and Tamil Nadu have issued appeals in this regard in industrial undertakings in their respective States.

CIA Activities in the country

984. SHRI MONORANJAN ROY :
SHRI H. S. NARASIAH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the much publicised cable of the US ambassador in India Mr. Disielivloynihen to the U.S. Secretary of State regarding CIA activities in India;

(b) if so, what are the details thereof; and

(c) what is Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI OM MEHTA): (a) and (b) Government have seen some Press reports to the effect that the US Ambassador to India had sent a cable to the US Secretary of State wherein he is reported to have warned that the recent reports about the CIA activities in Chile confirmed India's "Worst suspicions and genuine fears" about the US policy towards India.

(c) Utmost and continuous vigilance is maintained in regard to the activities of foreign intelligence agencies, including the CIA to safeguard the interests of national security.